

àITEM NO.13

COURT NO.4

SECTION II

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

CRLMP. 15186/2016 in Criminal Appeal No(s). 489/2016

VIJAI @ VIJAI SINGH AND ANR

Appellant(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(for suspension of sentence and office report)

Date : 07/10/2016 This application was called on for hearing today.

CORAM : HON&#39;BLE MR. JUSTICE DIPAK MISRA

HON&#39;BLE MR. JUSTICE UDAY UMESH LALIT

For Appellant(s) Mr. Sudhir Naagar, AOR

Mr. Raj Kumar Rajput, Adv.

For Respondent(s) Mr. Shheb Alum, Adv.

Mr. Samir Ali Khan, AOR

UPON hearing the counsel the Court made the following

O R D E R

In pursuance of our earlier order, the appellants have surrendered.

As advised at present we are not inclined to entertain the prayer for bail.

(Gulshan Kumar Arora) (H.S. Parasher)

Court Master Court Master